

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 316

IA-1678/2021 IA-5984/2021 IA-3736/2023

In

IB-921(ND)/2020

IN THE MATTER OF:

RBL Bank Ltd

.....APPLICANT/PETITIONER

Vs

GEM Batteries Pvt. Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 02.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

Mr. Aditya Singla, Senior Standing Counsel,
CBIC with Ms. Saakshi Garg, Adv. in I.A. 3736/2023
Mr. Akshay Goel and Harsh Jadon, Advs.
in IA/5984/2021 & IA/1678/2021

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1678/2021 IA-5984/2021 IA-3736/2023:-

On the joint request made by the Learned Counsel appearing for both the parties, the matter is adjourned. Learned Counsels are at liberty to appear in physical mode, if they so desire.

List the matter on **19.07.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**